

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

(IB)-523(PB)/2017

IN THE MATTER OF:

M/s. Gupta Ji Electric Company
Vs.

.... Applicant/petitioner

Amrapali Princely Estate Pvt. Ltd.

.... Respondent

Order under Section 9 of Insolvency & Bankruptcy Code, 2016

Order delivered on 03.04.2018

Coram:

CHIEF JUSTICE (RTD.) M.M. KUMAR
Hon'ble President

Sh. S. K. MOHAPATRA,
Hon'ble Member (Technical)

PRESENTS:

For the Applicant/petitioner : Mr. Anurag Sharma, Ms. Gunjan Mittal,
Advocates

For the Respondent(s): Mr. Alok K. Aggarwal, Ms. Rati Tandon, Adv.
For the Intervenor, Noida : Mr. Vishnu Sharma, Adv.

ORDER

Pleadings are complete. However, in view of the order passed by Hon'ble the Supreme Court on 27.03.2018, hearing is deferred to 19th April, 2018.


(M.M.KUMAR)
PRESIDENT


(S. K. MOHAPATRA)
MEMBER (TECHNICAL)